

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CALCUTTA BENCH

MA 438 of 2002  
(OA 1135 of 1997)

Present : Hon'ble Mr. B.P. Singh, Administrative Member  
Hon'ble Mr. N. Prusty, Judicial Member

Eastern Railway

- VS -

Ramesh Ch. Pathak

For the Applicant : Mr. P.K. Arora, Counsel

For the Respondents: Mr. P.K. Ghosh, Counsel

Date of Order : 08-08-2002

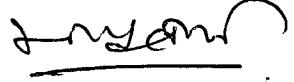
O R D E R

MR. B.P. SINGH, AM

This application has been filed by the respondents in O.A. 1135 of 1997 against the interim order dated 29-9-1997 by which the Tribunal directed the respondents not to give effect to the order dated 31-7-1997 (Annexure-L to the O.A.). The Ld.Counsel for the applicant in MA submits that vide order dated 18-6-2002 enclosed as Annexure-M/4 the order dated 31-7-1997 has been cancelled.

2. In view of above, the O.A. has<sup>also</sup> become infructuous as the status-quo has been maintained. Thus, both the MA and OA are disposed of as being infructuous.

  
Member (J)

  
Member (A)

DKN